

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 89298 OF 2013

(Arising out of Order-In-Original No. 20/CEX/2013 dated 30.07.2013 passed
by Commissioner of CE, Service Tax & Customs, Nashik)

VASANTRAO DADA PATIL SSK LTD.

Distillery Unit, Vithewadi, (Lohner),
Taluka- Devla,
Nashik-422 001.

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX- NASHIK**

Kendriya Rajaswa Bhawan,
Gadkari Chowk,
Nashik-422 002.

Respondent

Appearance:

None for the Appellant.

Shri Sunil Kumar Katiyar, Assistant Commissioner (AR) for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 09.01.2024

Date of Decision: 09.01.2024

FINAL ORDER NO:- 85028/2024.

PER: DR. SUVENDU KUMAR PATI

None for the Appellant as has been the case on last two occasions. Notice was sent earlier for appearance of Appellant on 14.07.2023, on which date due to non-appearance matter was adjourned again to 26.10.2023 and then to date. It seems that Appellant is no more interested to pursue this appeal.

3. We, therefore, dismiss the appeal for default and non-prosecution under Rule (20) of the CESTAT (Procedure Rules), 1982.

(Dictated and pronounced in open court.)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**